

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.A. No. 969/94

New Delhi, dated the 21st July, 1994

Hon'ble Sh. N. V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (U)

Shri Shiv Kumar
R/c C-50 New Seema Puri,
Shahdara, Delhi-93

.. Applicant

(By Advocate Sh. L. C. Goyal)

V/s

1. Development Commissioner, Delhi
National Capital Territory of Delhi
5/9 Under Hill Road, Delhi-54
2. Dy. Conservator of Forests,
National Capital Territory of Delhi
Kamla Nehru Ridge, Delhi-7

.. Respondents

O R D E R (ORAL)

(HON'BLE SH. N. V. KRISHNAN, VICE CHAIRMAN (A))

We have heard the 1st. counsel for the applicant. It is stated that for the purpose of the applicant's regularisation, he was initially declared unfit. Subsequently, the Medical Board declared him fit and sent that report to the Competent Authority. Yet, the Competent authority is still not taking any action.

2. We are of the view that in such a circumstance, the applicant ought to have called upon the concerned authority to take action on the medical report and regularise him. It is only, if no action is taken on that demand, that the applicant may approach the Tribunal.

3. In this view of the matter. The 1st. counsel for the applicant seeks permission to withdraw the application to pursue the remedy as mentioned above with liberty to approach the Tribunal whenever grievance

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arises in this matter.

2. Permission to withdraw the O.A. on the aforesaid terms is granted. OA is dismissed as withdrawn.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

(N.V. Krishnan)
21/7/94

(N.V. Krishnan)
Vice Chairman (A)

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